

ITEM NO.49

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

WITH

SLP(C) No. 16458-16459/2017 (XI)

Date : 08-02-2023 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Pahlad Singh Sharma, AOR
Mrs. Yugandhara Pawar Jha, AOR

For Respondent(s)

Mr. Abhishek Vikas, AOR

Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Urvi Kapoor, Adv.

Mr. Ritesh Agrawal, AOR

Mr. Rajeev Ranjan, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

SLP(C) No. 16601/2017

Service of notice is complete on respondent Nos. 1 and 4 but
none has entered appearance on their behalf.

Ld. Counsel for respondent Nos. 2, 3 and 5 have failed to file the counter affidavit within the period stipulated under the rules.

Fresh steps for the service of notice by usual mode to respondent No. 6 shall be taken by the learned counsel for the petitioners within a period of two weeks, as last chance.

SLP(C) No. 16458-16549/2017

Fresh steps for the service of notice by usual mode to respondent No. 4 in SLP(C) No. 16459/2017 shall be taken by the learned counsel for the petitioners within a period of two weeks.

Service is complete/deemed complete on all the remaining respondents.

The appearing respondents are granted four weeks time to file counter affidavit, if not already filed.

List again on 27.3.2023.

PAVANESH D.
Registrar

MG